REFERENCE TO DISCRIMINATION MADE BY DELHI UNIVERSITY BETWEEN INDIAN SCHOOL CERTIFICATE EXAMINATION AND SECONDARY BOARD EXAMINATION

SHRI LOKANATH MISRA (Orissa): Madam, with your kind permission I would like to draw the attention of the House to a serious discrimination which is being pursued by the Delhi University. discriminate between the Indian School Certificate Examination and the Secondary In the case of a Board Examination. student who passes the Indian School Certificate Examination, before his admission to the Delhi University they deduct 7 per cent from out of his total marks and bring him down, by deducting 7 per cent, on a par with the other students who have passed through the Secondary Board of Education. This is a clear discrimination. I do not know why out of all the universities, the university in the capital of India, does it. No other university does it, Madam. It is only the Delhi University which discriminates that way when it takes students. For a student passing the Indian School Certificate Examination 7 per cent of his total marks are deducted and then calculated along with the marks obtained by the other students coming from the Secondary Board of Education. Madam, admission time will be over by the time the Parliament meets again. Therefore, before admissions are taken, I would like the Education Minister to make a categorical statement that no such discrimination would be made while admitting students this time.

REFERENCE TO (1) DEMARCATION OF THE KUTCH BOUNDARY AND (2) ALLEGED REMOVAL OF NATIO-NAL FLAG FROM THE REGIONAL ENGINEERING COLLEGE, SRINAGAR

श्री सुन्दर सिंह मंडारी (राजस्थान):
मैंने दो दिन पहले भी एक प्रश्न यहां
सदन का ध्यान ग्राकिषत करने के लिये
रखा था ग्रीर संयोग से प्रधान मंत्री
महोदया भी उस समय उपस्थित थीं।
मैंने उल्लेख किया था, कच्छ सीमा के
सीमांकन के बारे में ग्रीर उनसे दो
जानकारियां स्पष्ट रूप से देने को कही
2—16 RSS/ND/69

थीं। मेरी जानकारी यह है कि 315 वर्ग मील से अधिक भ्मि इस सीमांकन से पाकिस्तान के पक्ष में गयी है और दूसरे यह कि जबकि सितम्बर, 1969 तक ही पाकिस्तान को उस क्षेत्र में प्रवेश करने की इजाजत देनी थी, उसने पहले ही प्रवेश कर लिया है। मैं चाहता हूं सदन के नेता के द्वारा, कि हम परसों इस सदन की बेटक समाप्त कर रहे हैं, इसके पहले ही वस्तुस्थिति की जानकारी हमें मिलनी चाहिये।

एक दूसरा प्रश्न जिसके लिये मैंने म्रापकी इजाजत ली है यह है कि श्रीनगर में रीजनल इंजीनियरिंग कालेज की बिल्डिंग पर दिवंगत राष्ट्रपति डा० जािकर हसैन की मृत्य पर राष्ट्रीय झंडा झुकाया हुन्रा था, परन्तु रीजनल इंजी-्र नियरिंग कालेज के कुछ विद्यार्थियों ने विरोध में नारे लगाये ग्रौर इसके उन्होंने कहा कि यहां पर हिन्द्स्तान का झंडा लगाने की कोई स्रावश्यकता नहीं। उन्होंने ग्रपना विरोध प्रकट किया ग्रीर प्रिंसिपल को कहा कि इस झंडे को हम यहां सहन नहीं करेंगे। एक तो ग्रपराध है ग्रीर दूसरे वहां के प्रिंसिपल से कहा कि इस प्रकार की मांग को मानिये श्रौर वह झंडा वहां से हटा दिया। मैं चाहता हं कि सरकार इस बात की जांच करे कि प्रिंसिपल ने इस प्रकार के तत्वों के दवाब में ग्रा कर वहां से झंडा क्यो कटवाया ग्रौर दूसरे ऐसे विद्यार्थियों के विरोध में जिन्होंने राष्ट्रीय झंडे को का ग्रपराध किया ਣ੍ਹੇ की गयी। इस कार्यवाही ्एक वक्तब्य यहां होना चाहिये।

SHRI M. P. BHARGAVA (Uttar Pradesh): I join Mr. . . .

THE DEPUTY CHAIRMAN: No. I gave permission only to him.

SHRI M. P. BHARGAVA: This is very serious.

THE DEPUTY CHAIRMAN: very sorry. We have laid down a convention that only the Member who takes the permission inside the Chamber may be allowed to say something.

Mr. Shukla is going to make a statement on the Lajpatnagar incident but he is not here. We shall pass on to the next item on the agenda and then come back to this when he is here.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE CINEMATOGRAPH Аст, 1952

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): Madam, I beg to lay on the Table, under sub-section (3) of Section 8 of the Cinematograph Act, 1952, a copy each of the following Notifications of the Ministry of Information and Broadcasting:--

- (i) Notification G.S.R. No. 977, dated the 7th April, 1969 (in English), publishthe Cinematograph (Censorship) Amendment Rules, 1969.
- (ii) Notification G.S.R. No. 978, dated the 7th April, 1969 (in Hindi) publishing the Cinematograph (Censorship) Amendment Rules, 1969.

[Placed in Library. See No. LT-1201/69 for (i) and (ii).1

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN DURING VARIOUS SESSIONS OF RAJYA SABHA

THE MINISTER OF PARLIAMENT-ARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RAGHURAM-AIAH): Madam, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the session shown against each:-

- (i) Statement No. XII-Sixty-first Session 1967;
- (ii) Statement No. VII--Sixty-fifth Session, 1968;

- (iii) Statement No. V-Sixty-sixth Session, 1968;
- (iv) Statement No. III--Sixty-seventh Session, 1969;
- (v) Statement No. I-Sixty-eighth Session, 1969.

[See Appendix LXVIII, Annexure Nos. 77 to 71 for (i) to (v).]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, DEVELOPMENT COMMUNITY AND CO-OPERATION (SHRI M. S. GURU-PADASWAMY): Madam, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Food):-

- (i) Notification G.S.R. No. 1056, dated the 24th April, 1969 (in English).
- (11) Notification G.S.R. No. 1057, dated the 24th April, 1969 (in Hindi).
- (iii) Notification G.S.R. No. 1102, dated the 3rd May, 1969 (in English), publishing the Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control (Amendment) Order, 1969.
- (iv) Notification G.S.R. No. 1103, dated the 3rd May, 1969 (in English), publishing the Roller Mills Wheat Products (Ex-mill) Price Control Order, 1969.

[Placed in Library. See No. LT-1203/69 for (i) to (iv).]

NOTIFICATIONS UNDER THE INDIAN TELEGRAPH ACT, 1885

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS (PROF. SHER SINGH): Madam, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy each of the following Notifi-